

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6636
ANSWERED ON:16.05.2012
COMMISSIONS FOR ELEMENTARY EDUCATION
Choudhry Smt. Shruti

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether some State Governments have set up new commissions for elementary education particularly for weaker sections and minority sections in the rural areas in the Eleventh Five Year Plan;
- (b) if so, the details thereof, State-wise;
- (c) if not, the reasons therefor; and
- (d) the plan of action prepared for the remaining States to consider such issues?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED)

(a) to (c): Sections 31 and 32 of the Right of Children to Free and Compulsory Education Act, 2009 enjoin on the National Commission for Protection of Child Rights (NCPCR), the State Commissions for Protection of Child Rights (SCPCRs) and jurisdictional local authorities to monitor the protection of children's right to education. Wherever the State Commissions have not been constituted, Sub Section 31(3) of the said Act provides for the setting up of an authority, viz. Right to Education Protection Authority (REPA).

(d): Twenty two (22) states namely, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Odisha, Punjab, Rajasthan, Sikkim, Uttarakhand and West Bengal have already constituted SCPCR/REPA and other states have been requested to expedite the constitution of SCPCR. In a meeting with the State Education Secretaries, representatives of NCPCR, SCPCR/REPA etc. on 13.07.2011, the Ministry impressed upon the State Education Secretaries to expedite the process. Sarva Shiksha Abhiyan (SSA) norms provide for financial assistance to the SCPCR/REPA to enable them to discharge their functions mandated by the RTE Act.